

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 14

IA 2189/2024 (NEW IA) IN C.P. (IB)/1095(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK VS ANAND
DISTILLERIES PVT.LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Krishnan Iyer i/b Pragnya Legal for the Applicant is present.

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Registry as well as Applicant are directed to **issue notice** to the erstwhile Resolution Professional, SRA and CoC. The Applicant shall file service affidavit along with copy of notice sent to the erstwhile Resolution Professional, SRA and CoC original postal receipt, track report/acknowledgments, emails etc., at least two days before the next date of hearing.

Registry is also directed to submit service report along with copy of notice sent to the erstwhile Resolution Professional, SRA and CoC postal receipt, track report/acknowledgment.

Erstwhile Resolution Professional, SRA and CoC are directed to file the Reply within two (2) weeks by serving an advance copy to the Counsel for the Applicant.

List this matter on Board on **12.06.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)